

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) (a) Yes, Sir.

(b) The main demands of employees and teachers were (i) Pay parity with Central Government staff; (ii) One month pay as bonus; (iii) to treat the teaching and non-teaching staff in private schools and colleges as Government employees and grant of all concessions eligible to Government Employees and Teachers; (iv) grant of medical allowances and to extend the House Rent Allowance to all the areas and (v) to grant regular pay scale to all teachers and government employees on consolidated pay system and to appoint the part-time teachers as full-time teachers.

(c) Consequent on the decisions taken on 15/7/1988 with the office bearers of the Associations, a considerable section of Government employees returned to work on 19/7/1988 itself. All the other reported for duty on 26/7/1988 consequent on the decisions taken on 22/7/1988.

Information from States

*210. SHRI ANANDA PATHAK:
SHRI BASUDEB ACHARIA:

Will the minister of HOME AFFAIRS be pleased to state:

(a) the procedure followed by Union Government for obtaining information from the State Governments on matters of law and order or of general administration in the State;

(b) the levels at which such information is sought; and

(c) the circumstances in which any investigating or other agency of the Union Government can directly obtain information from the State without involving any political or administrative level of the State Government?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) As per well established practice, fortnightly Confidential Reports on matters of law and order and general situation are sent by the State Government to the Central Government

(b) The reports are sent at the Government level by officers authorised to send such communications.

(c) As a normal practice, Investigating or other agencies of the Union Government constantly interact with their counter parts in the State Government on matters of mutual interest.

Compensation to Indian Victims in Shooting Down of Iranian Airliner

*211. SHRI M. RAGHUMA REDDY:
SHRIMATI D.K. BHANDARI:

Will the minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indians who lost their lives in the American shooting down of an Iranian airlines over the Persian Gulf in the first week of July, 1988;

(b) the details of compensation they are entitled to and actually received by them so far from the Iranian air lites company and the Government of Iran; and

(c) the amount of compensation offered/paid by the US Government?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (PROF. K.K. TEWARI) (a) Ten Indian national lost their lives in the incident

(b) and (c). There has been no indication so far that Iranair or the Government of Iran plan to pay compensation on the basis of their responsibility for the disaster. The United State Government on the other hand has expressed its readiness to pay compensation to the legal heirs of the deceased passengers without any admission of liability. The investigation into the responsibility for the shooting down of the aircraft has not so far been formally

released. Government have communicated the list of Indian passengers to the United State Government and action is in hand to identify their legal heirs.

Anti Terrorist Cell in the Capital

*212. SHRIMATI MADHUREE SINGH:
SHRI JAGANNATH PATNAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to establish a new anti-terrorist cell in the capital;

(b) if so, the details of the proposed cell; and

(c) by when it is likely to start functioning?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) to (c). An Operation Cell of Delhi Police dealing with terrorists is already functioning. A proposal has been received from Delhi Administration in July, 1988 for strengthening of this Operation Cell. The proposal envisages creation of additional posts and purchase of vehicles and equipment.

Deal with Hemlock Semi-Conductor Corporation (U.S.A.)

*213. DR. SUDHIR ROY:
SHRI HANNAN MOLLAH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have been able to fix responsibility for the deal between the Department of Electronics and Hemlock Semi-Conductor Corporation of U.S.A. which resulted in unfruitful expenditure of Rs. 7.92 crores, as pointed out by the C&AG in his report for the year ended 31st March, 1987 (No. 7 of 1988) Union Government (Scientific Departments);

(b) if so, the details thereof; and

(c) if not, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) to (c). The report of the Comptroller & Auditor General is to be considered by the Public Accounts Committee. The Government had even before the C&AG's report taken action to enquire into the matter and has come to the conclusion that certain officials had failed in adequately assessing indigenous technological development in the field of polysilicon. Appropriate action against the concerned officials have been taken. As regards the payment made to Hemlock Semi-Conductor Corporation of USA, we have received from the Corporation technical know-how, process design, standard operating procedures and material requisition documents for production of polysilicon which would be indigenously used for the development of polysilicon technology especially of electronic grade.

[Translation]

Amount Spent on Minimum Needs Programme

*214. SHRI BALWANT SINGH RAMOOWALIA:
SHRI TEJA SINGH DARDI:

Will the Minister of PLANNING be pleased to state:

(a) whether during the first three years of the Seventh Five Year Plan only about one third amount under the Minimum Needs Programme has been spent out of the total amount allocated to raise the standard of living of rural population;

(b) if so, the details and reasons in this regard;

(c) whether Government have conducted any survey to ascertain the impact on the standard of living of the rural people after spending this amount; and